



2026:AHC:45707

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3147 of 2026

Sarwan Singh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashutosh Tripathi, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner superannuated on the post of Deputy Basic Siksha Adhikari, Agra on 31.08.2011, however, his pension was not revised so the writ petitioner preferred Writ-A No. 1611 of 2025 which came to be disposed of requiring the respondents to consider the claim thereafter the pension was revised but the arrears have not been accorded to the writ petitioner.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Additional Director, Treasury and Pension, Agra Division, Agra.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall proceed to decide the claim of the petitioner strictly in accordance with law within a period of six weeks from the date of presentation of the certified

copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 27, 2026

Ashu

(Vikas Budhwar,J.)